

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 158 OF 2020

The Tenants Association of Camarcasanacho  
Bundh & anr. .... Petitioner

*V e r s u s*

Mamlatdar of Bardez & Ors. .... Respondents

Ms. Norma Alvares and Ms. Anamika Gode, Advocates for the Petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional  
Government Advocate for the Respondent nos. 1, 2 and 4.

Mr. H. D. Naik, Advocate for the Respondent no.3.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 16<sup>th</sup> September, 2020

P.C.

1. Heard Ms. Norma Alvares, learned Counsel for the petitioners, Mr. D. Pangam, learned Advocate General for the respondent nos.1, 2 and 4 and Mr. H. D. Naik, learned Counsel for the respondent no.3.

2. Mr. Naik, the learned Counsel for the respondent no.3, in this matter, states that the respondent no.3 will file response within four weeks from today. He states that in the meanwhile, no further steps are being taken in pursuance of the scheme which is impugned in this petition.

3. Ms. Alvares, the learned Counsel, states that the entire copy of the petition will be served upon the respondent no.3 or the learned Counsel for the respondent no.3 latest by tomorrow i.e. 17.09.2020. In case, any other respondents wish to file a response, they may also do so within a period of four weeks from today. The copies of such response to be furnished to the learned Counsel for the petitioner by email in advance. Upon receipt of such response, if the petitioners chose to file any rejoinder, they are granted one weeks time to do so.

4. Place this matter for further consideration on 26.10.2020.

M. S. JAWALKAR

M. S. SONAK, J.

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